

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2023

Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **8.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Ashutosh K. Srivastava, Advocate, NGEL
Shri Siddharth Nigotia, Advocate, NGEL
Shri Aashwyn Singh, Advocate, NGEL
Shri R Jatin Katiyar, Advocate, NGEL
Shri Alok Shankar, Advocate, CTUIL
Shri Sajjan Poovayya, Sr. Advocate, PNTL, PBTL, PASTL
Shri Shubham Arya, Advocate, PGCIL, PNTL, PBTL, PASTL
Ms. Pallavi Saigal, Advocate, PGCIL, PNTL, PBTL, PASTL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms

Record of Proceedings

During the hearing, the learned senior counsel and learned counsel for the parties made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side. In view of the submissions advanced by the Respondent, PGCIL, it was also directed to clarify the applicability of Regulation 13(8) of the Sharing Regulations in case of certain ICTs, whose DOCO appeared to be after the commercial operation date of the Petitioner's generating stations.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

